

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**  
**NO. HC.VII-06/3525/2024/A**

From :- Shri Utpal Rajkhowa,  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To, The District & Sessions Judge,  
Dhubri

Dated Guwahati, the 5<sup>th</sup> April, 2024

Sub:- **Permission to avail Home Travel Concession (HTC)**

Ref:- Your letter no. DJ.XII-1/2024/1662/E, dated 27.03.2024

Sir,

With reference to the above, I am directed to inform you that Shri Syed Burhanur Rahman, Additional District & Sessions Judge, Dhubri, has been granted permission to avail HTC for the block period of 2022-2023 (by way of carry forward), to visit his native place Nazira, Dist-Sivasagar and return, along with his dependent family members, i.e. his wife Smti. Syeda Tashmin Alam, daughter Smti. Syeda Nabeeha Hayat and son Shri Syed Nabeel Fahad, w.e.f. the evening of 09.04.2024 to the morning of 18.04.2024, by the shortest possible route, as per existing Rules.

Shri Rahman may be informed accordingly.

Thanking you.

Yours faithfully,



**REGISTRAR (VIGILANCE)**

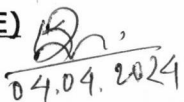
**Memo No. HC.VII-06/3526-3529/2024/A.** Dated 5<sup>th</sup> April, 2024

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Syed Burhanur Rahman, Addl. District & Sessions Judge, Dhubri, for information.
3. The Joint Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.



**REGISTRAR(VIGILANCE)**

  
04.04.2024